

tion of Stock Exchanges, which are approved by Government, to contain speculation within reasonable limits. Besides, suitable directives are issued to the Stock Exchanges by Government from time to time to regulate properly the speculative activities

Disclosure of bad Debts

203. SHRI NAND KISHORE BHATT:
SHRI T. CHANDRASEKARA
REDDY:

Will the Minister of FINANCE be pleased to state;

(a) whether Government propose to amend the law relating to disclosure of amount of bad debts, by the nationalised banks, so that their balance sheets show the true state of their finances; and

(b) if not, what are the reason-thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b) According to the forms of Balance-Sheet and Profit & Loss Account prescribed in the Third Schedule to the Banking Regulation Act 1949, banks are given statutory protection from disclosing the quantum and particulars of bad and doubtful debts for which provision has been made to the satisfaction of their statutory auditors. Banks are, however, required to indicate in the Balance Sheet itself, the quantum of such debts considered doubtful or bad for which no provision has been made.

There is no proposal before Government to amend the existing provisions relating to disclosure of bad and doubtful debts.

Increase in CCA due to Merger of DA/ADA

204. SHRI M. BASAVARAJU: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that before the merger of DA/ADA there was a ceiling limit of Rs. 75/- p.m. on the city compensatory allowance payable to the Central Government Employee in A class cities drawing salary less than Rs. 1250/- and above per month;

(b) whether it is a fact that merger has not been beneficial to those employees who have been drawing maximum CCA @Rs. 75/- p.m. on their basic pay of Rs. 1250/-; if so, what are the details in this regard; and

(c) whether Government propose to enhance the ceiling limit of Rs. 75/- per month to give benefit of merger of DA/ADA to those who were drawing CCA @Rs. 75/- per month on their basic pay of Rs. 1250/-?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) Yes, Sir.

(b) Though the ceiling of Rs. admissible as CCA in A class cities has not been revised upwards after the merger of DA/ADA sanctioned upto average index level of 320 points employees in receipt of basic pay Rs. 885/- p.m. are now getting the same amount of CCA which was admissible to employees getting a basic pay of Rs. 1250/- p.m. before the merger. Employees in receipt of basic pay of less than Rs. 885/- per month have benefited on account of higher amount of CCA now admissible to them.

(c) No, Sir.